

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 463/MP/2014  
along with IA No. 40/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

**OP No. 71/2012**

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioners : APEDCL & ors.

Respondent : GMR Vemagiri Power Generation Limited.

**OP No. 72/2012**

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for direction to the Respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondent : APEDCL & ors.

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Sajan Poovayya, Senior Advocate, GVPGL  
Shri Saransh Shaw, Advocate, GVPGL  
Shri Abhishek Kakker, Advocate, GVPGL  
Shri Basava P. Patil, Senior Advocate, Telangana Discoms  
Ms. Swapna Seshadri, Advocate, Telangana Discoms  
Ms. Aishwarya Sabramani, Advocate, Telangana Discoms  
Shri Sidhant Kumar, Advocate, AP Discoms  
Ms. Eksha Kashyap, Advocate, AP Discoms



**Record of Proceedings**

At the request of the learned Senior counsels for the Petitioner and the Respondents, these Petitions are adjourned and shall be listed for hearing on **19.4.2024** at **2:30 p.m** (as item No.1).

**By order of the Commission**

**Sd/-**

**(B. Sreekumar)**  
**Joint Chief (Law)**

